

PARTICULARS

<p>2. IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR</p> <p>(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)</p>	<p>VIEW OF DECISION IN THE CASE OF RAINBOW PAPERS (SUPRA)</p> <p>N.A.</p>																				
<p>3. ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE</p>	<p>DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 1(1), CHANDIGARH, ROOM NO. 214, 2ND FLOOR, AAYAKAR BHAWAN, SECTOR 17E, CHANDIGARH - 160007.</p> <p>CHANDIGARH.DCIT1@INCOMETAX.GOV.IN</p>																				
<p>4. TOTAL AMOUNT OF CLAIM</p> <p>(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)</p>	<p>RS. 7,88,54,206.00 + CONTINGENT</p> <table border="1" data-bbox="820 892 1356 1081"> <thead> <tr> <th>A.Y.</th> <th>DEMAND</th> </tr> </thead> <tbody> <tr> <td>2012-13</td> <td>99,24,430 (APPEAL PENDING)</td> </tr> <tr> <td>2013-14</td> <td>6,00,85,830</td> </tr> <tr> <td>2015-16</td> <td>82,90,420</td> </tr> <tr> <td>2017-18</td> <td>5,53,526</td> </tr> </tbody> </table> <p>CONTINGENT LIABILITIES: (TO BE ACCEPTED AT NOTIONAL VALUE)</p> <table border="1" data-bbox="820 1186 1356 1533"> <thead> <tr> <th>A.Y.</th> <th>REMARKS</th> </tr> </thead> <tbody> <tr> <td>2012-13</td> <td>PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 1,25,29,846.00</td> </tr> <tr> <td>2013-14</td> <td>PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 6,00,85,832.00</td> </tr> <tr> <td>2015-16</td> <td>PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 8,79,410.00</td> </tr> <tr> <td>2015-16</td> <td>PENALTY U/S 271(1)(B) PENDING MINIMUM: RS. 10,000.00</td> </tr> </tbody> </table> <p>TOTAL:- 7,35,05,088/- (MINIMUM)</p> <p>THE CONTINGENT LIABILITIES ARE TO BE ACCEPTED AT NOTIONAL VALUE OF RE.I, WHICH WOULD BE SUBJECT TO OUTCOME OF THE ADJUDICATION (IN VIEW OF DECISION OF THE HON^{BLE} APEX COURT IN <i>ESSAR STEEL INDIA LIMITED VS. SATISH KUMAR GUPTA AND OTHERS, REPORTED AS (2020) 8 SCC 531</i>)</p>	A.Y.	DEMAND	2012-13	99,24,430 (APPEAL PENDING)	2013-14	6,00,85,830	2015-16	82,90,420	2017-18	5,53,526	A.Y.	REMARKS	2012-13	PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 1,25,29,846.00	2013-14	PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 6,00,85,832.00	2015-16	PENALTY U/S 271(1)(C) PENDING MINIMUM: RS. 8,79,410.00	2015-16	PENALTY U/S 271(1)(B) PENDING MINIMUM: RS. 10,000.00
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<p>5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.</p>	<p>ASSESSMENT ORDERS AND PENALTY NOTICES</p>																				